NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.06/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES: Mr. Vijay Vasant Dhavale

V/s. M/s. Dolce Pharmaceuticals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

1. B. B. Porrulh Adv. For Dental Potationes

2. R. J. Raj Gurco Adv. for Respondents

4. D. Drananjan More Respondents

4. 2. 5.

ORDER

C.P No.06/59/CLB/MB/MAH/2016

1. The Learned Representative of the Petitioner and the Petitioner in person are present. The Learned Representative of respondent Nos. 4 and 5 is present. Proof of service of notice to the other side intimating the date of hearing is placed on record. However, except Respondent Nos. 4 and 5 no other respondent is present.

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- 2. In a situation when the notice served remain undelivered to Respondent No.1, the Learned Counsel of Respondent Nos. 4 and 5 has stated that the directions and the final judgment of this Bench shall be complied with on behalf of the Respondent No.1 Company since the respondent nos. 4 and 5 are in control of respondent No.1 Company.
- 3. After a short discussion, it is now decided that Company Petition can now be listed for final hearing since the pleadings are complete. Adjourned to 20.02.2017 for final hearing.

Sd/-

M. K. SHRAWAT MEMBER (JUDICIAL).

Dated: 24.01.2017.

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